

(b) whether they have been denied entry into Kashmir; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (c) Information is being collected and will be laid on the Table of the House.

#### **Use of National and State Emblems**

3744. SHRI GEORGE FERNANDES : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Emblems and Names (Prevention of Improper Use) Act, 1950 prohibits the use of the National Emblem by former Members of Parliament and State Emblem by former Members of the State legislatures;

(b) whether Government's attention has been drawn to the violation of the Act by a large number of former Members of Parliament and former Members of the State Legislatures;

(c) if so, whether any action has been initiated against such violators; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (d) The information is being collected and will be laid on the table of the House.

*Translation]*

#### **Women Voluntary Organisations**

3745. SHRI D.P. YADAV : Will the Minister of WELFARE be pleased to state :

(a) the number and details of the women voluntary organisations in Uttar Pradesh receiving aid from the Central Funds;

(b) the schemes formulated by these women voluntary organisations for the social upliftment of Scheduled Caste Women; and

(c) the financial assistance provided during the last year for the purpose?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c) The information is being collected and will be laid on the Table of the House.

*[English]*

#### **Minimum Statutory Price of Sugarcane**

3746. DR. T. SUBBARAMI REDDY : Will the Minister of FOOD be pleased to state:

(a) whether his Ministry has turned down the proposal of the Prime Minister to raise the Minimum Statutory Price of sugarcane all over the country from Rs. 45.90 per quintal to Rs. 100 per quintal;

(b) if so, the main reasons therefor;

(c) whether the Government have also taken a decision not to raise the levy price of sugar at present; and

(d) if so, the details thereof?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) There is no such proposal under consideration.

(b) Does not arise.

(c) and (d) The Government of India have decided to fix the retail issue price of sugar to be distributed through Public Distribution System at Rs. 10.50 per kg. w.e.f. 10.2.1997 for reducing the element of subsidy in the distribution of sugar through Public Distribution System.

#### **Import of Edible Oils under Open General Licence**

3747. SHRI V. PRADEEP DEV : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantity of edible oils allowed to be imported under the Open General Licence during 1996-97; and

(b) the concessions given for the import of edible oils during this period?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) At present import of all edible oils except Coconut Oil, Palm Kernel Oil, RBD Palm Oil and RBD Palm Stearin is allowed under Open General Licence (OGL). No quantitative ceiling has been prescribed for import of edible oils under OGL.

(b) The duty on import of edible oil under OGL was reduced from 30% to 22% in July, 1996 under the General Budget for 1996-97.

#### **Foreign Investment**

3748. DR. A.K. PATEL :  
SHRI DILEEP SANGHANI :

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the projects involving direct foreign investment approved and set up by the Government in the agriculture sector since 1991;

(b) the details of the marine fisheries projects among those projects: and

(c) the names of States where these projects have been set up/proposed to be set up in the next two years?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) The total number of projects involving direct foreign investment in agriculture, (including Horticulture, Floriculture, Fisheries and Agricultural Machinery) approved by Govt. since 1991, is as under:—

1991	1992	1993	1994	1995	1996
11	24	42	66	135	67

(b) and (c) No project involving direct foreign investment have been approved by the Govt. so far for development of coastal marine fisheries sector (within territorial waters).

#### Production of Fish

3749. SHRIMATI VASUNDHARA RAJE : Will the Minister of AGRICULTURE be pleased to state:

(a) the target fixed for the production of fish and other marine products for the 8th plan period;

(b) the actual production during the plan period;

(c) whether Government have achieved the export target of fish and other marine products in the 8th plan period;

(d) if not, the reasons therefor;

(e) the steps taken to increase the production and export of fish and other marine products; and

(f) the details of the projection made for the Ninth Five Year Plan period?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) The target fixed for production of inland and marine shell and fin fish for the Eighth Five Year Plan period and the actual production thereof are as under :

Year	(lakh tonnes)	
	Target fixed	Production
1992-93	42.30	43.65
1993-94	45.72	46.44
1994-95	47.50	47.89
1995-96	49.50	49.49
1996-97	51.40	.

\*Year not yet over.

(c) and (d) The target fixed for export of fish and other marine products during the Eighth Five Year Plan period has been substantially achieved in the first four years of the Plan as will be seen from the table below :

(Quantity in lakh tonnes;  
(Value in Rs. crores)

Year	Target		Achievement	
	Quantity	Value	Quantity	Value
1992-93	1.95	1675	2.09	1769
1993-94	2.08	1825	2.44	2504
1994-95	2.17	2008	3.07	3575
1995-96	3.50	4262	2.96	3501
1996-97	3.26	3850		

\*Year not yet over.

(e) Steps have been taken by the Government of India to increase production of fish and other marine products as also the productivity of fishermen and fishing industry through expansion of aquaculture in fresh and brackishwater, development of coastal marine fisheries, construction of requisite infrastructure such as fishery harbours and fish landing centres, provision of adequate credit and development of human resources. A number of central sector and centrally sponsored schemes are being implemented for the development of fisheries & aquaculture in the States/ Union Territories. With a view to increase the export of marine products and to meet the standards imposed by the importing countries, steps have been taken by the Marine Products Export Development Authority to upgrade the processing facilities and also implement necessary programmes in the processing factories so as to conform to the quality standards by providing assistance, etc.

(f) The details of the Ninth Five Year Plan have not yet been finalised.

#### Project Tiger

3750. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the steering committee met in the month of February, 1997;

(b) if so, the details thereof;

(c) whether some State Governments have held up central fund meant for this Project; and

(d) if so, the names thereof and the action proposed to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN